

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 243/GT/2017

Subject : Petition Under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Chapter V of the CERC (Conduct of Business) Regulation 1999 for approval of the tariff of Bongaigaon Thermal Power Station (750 MW) for the period from COD of Unit-1 (i.e 1.4.2016 to 31.3.2019) (IA has been filed seeking directions for relisting the petition).

Petitioner : NTPC Limited

Respondents : Assam Power Distribution Company Limited and 7 others.

Date of Hearing : **27.6.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member

Parties Present : Ms. Ritu Apurva, Advocate, NTPC
Ms. Sanjeevani Mishra, Advocate, NTPC
Shri Hemanta Madhab Sharma, Objector

Record of Proceedings

Since the order in the Petition (which was reserved on 6.2.2024) could not be issued prior to one Member of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. At the outset, the learned counsel for the Petitioner submitted that since pleadings and arguments have been completed, the Commission may reserve its order in the petition.

3. None appeared for the Respondents, despite notice. However, Shri H.M.Sharma, the Objector, made oral submissions on the time and cost overrun of the project. He also submitted that the Petitioner has not served copies of certain documents filed by the Petitioner in the present petition. The Objector, however, submitted that the Commission may permit him to file a few related documents in the matter, for consideration of the Commission.

4. In response, the learned counsel for the Petitioner clarified that it has filed the additional information/documents as sought for by the Commission during the previous hearings, after serving copies on the Respondents/Objector, which include the present objector. She also stated that response to the objections have also been filed by the Petitioner and the Commission, after hearing the matter, on several occasions, had reserved its orders. She, however, submitted that the Petitioner may be granted time to file its response to the documents/submissions to be filed by the Objector herein.

5. The Commission, after hearing the learned counsel for the Petitioner and the Objector, permitted the Objector to file certain documents/submissions, on or before



4.7.2024, after serving the same to the Petitioner, who may, file a response, if any, by **7.7.2024**.

6. Subject to the above, order in the matter was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

